

**Shri Vajpayee (Balrampur):** I find that no time has been allotted to my motion in regard to the creation of the Nagaland.

**Mr. Speaker:** I believe I have admitted as a No-Day-Yet-Named Motion.

**Shri Satya Narayan Sinha:** There are so many No-Day-Yet-Named Motions.

**Mr. Speaker:** I will find out. A No-Day-Yet-Named Motion would be given two hours. If it is admitted—I believe I have admitted it—I will fix up some time, apart from what the hon. Minister might say.

**Shri Vajpayee:** I was given to understand that the motion will be taken up on the 18th August.

**Mr. Speaker:** I do not know who gave the information.

**Shri Vajpayee:** It will not be proper to say. I got the information from the Leader of the House.

**Mr. Speaker:** I shall find out if I have already admitted it as a No-Day-Yet-Named Motion. I remember to have done so. I will see. It was suggested that because a Bill is going to come here, it may not be necessary to have a discussion. But I thought a discussion may be useful before a Bill is brought. Therefore, I believe I have admitted it.

As soon as I reject or admit a motion of this kind, I shall consider the desirability of announcing it in the Notice Board, so that hon. Members may know. If I admit it as a No-Day-Yet-Named Motion, immediately that very day I will have it put up on the Notice Board, so that hon. Members may know definitely.

**Shri T. B. Vittal Rao (Khammum):** It is mentioned in the bulletin.

**Mr. Speaker:** The next day in the bulletin, it is mentioned. If it is a

No-Day-Yet-Named Motion, the date has to be filed later on.

So far as Shri Vajpayee's motion is concerned, I understand that has been referred to the Minister and we have not yet received any reply. As soon as I get a reply, I will pass on the information. A number of motions come to me. I first of all ask the Minister what he has to say. Then we take it up before the Business Advisory Committee.

12.23½ hrs.

#### ELECTION TO COMMITTEES COFFEE BOARD

**The Minister of Commerce (Shri Kanungo):** I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

*The motion was adopted.*

#### RUBBER BOARD

**Shri Kanungo:** I beg to move:

"That in pursuance of clause (e) of sub-section (3) of Section

4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years subject to the other provisions of the said Act and the Rubber Rules, 1955."

**Mr. Speaker:** The question is:

"That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years subject to the other provisions of the said Act and the Rubber Rules, 1955."

*The motion was adopted.*

12.25 hrs.

MOTION Re: REPORT OF UNIVERSITY GRANTS COMMISSION—*contd.*

**Mr. Speaker:** The House will take up further consideration of the following motion moved by Dr. K. L. Shrimali, namely:

"That this House takes note of the Report of the University Grants Commission for the period April, 1958—March, 1959, laid on the Table of the House on the 24th February, 1960."

Shri Harish Chandra Mathur may kindly continue his speech.

The time already taken by him is 9 minutes.

**Shri N. R. Muniswamy** (Vellore): We were told that the time will be extended by 1 hour.

**Mr. Speaker:** 3 hours have been given for this and time taken is 55 minutes. Is one more hour necessary?

**Shri Radha Raman** (Chandni Chowk): Yes, Sir;

**Mr. Speaker:** What does the hon. Minister say?

**An Hon. Member:** He has agreed.

**Mr. Speaker:** We have still two hours. We will have half an hour more. Let us see. But no hon. Member need take more than 15 minutes. They will try to conclude in 10 minutes. (*Interruptions*). I will allow one hour more for this discussion and in all we will have four hours. But let the House be agreeable to sit one more hour. Let us finish this business. Now it is 12.30. We have extended the time by 1 hour; so we have 3 hours more today. At 3.30 this discussion will conclude. Private Members' business will start at 3.30 and go on till 6.

Shri Harish Chandra Mathur.

**Shri Harish Chandra Mathur** (Pali): Sir, I was submitting that the University Grants Commission should be reconstituted and a sense of efficiency and urgency should be introduced in its work. I said yesterday and would like to repeat that I am not against age; I do respect age, but I do maintain that it should not be the privilege and reserve of only those above 60. There are brilliant people, with ideas of imagination and vigour in the age group 45—50. I do hope the Minister will take into consideration this aspect. My feeling is it is this attitude against the younger generation which is responsible for many of our difficulties and ills.

I will immediately pass on to the administrative lapses and difficulties which have crept into the universities. It is the general feeling and general complaint that without any proper planning and without any preparation, we have switched on to these new reforms and the results have